

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 2

Service Tax Misc. No. 50078 / 2020
Service Tax Appeal No. 51267 / 2019

[Arising out of Order-in-Appeal No. 04/ST/DLH/2019 Dated 18.03.2019
passed by the Commissioner (Appeals), Central Tax, CGST, Central Excise New
Delhi]

JAYKAY FREIGHTERS PVT LTD.

White House 1/18-20, Rani Jhansi Road
New Delhi 110055.

Appellant

VERSUS

The Commissioner (Appeals)

Central Tax, CGST & Central Excise

Room No. 134, Central Revenue Building,
Indraprastha Estate, New Delhi.

Respondent

APPEARANCE:

Present for the Appellant : Ms Stuti Karwal, Advocate

Present for the Respondent: Shri A Thaplial, AR

CORAM: Hon'ble Mr. Anil Choudhary, Member (Judicial)
Hon'ble Mr. C L Mahar, Member (Technical)

FINAL ORDER NO.50557 /2020

Date of Hearing/ Decision: 28/02/2020

Per Anil Choudhary:

The appellant has placed on record the Discharge
Certificate in prescribed form SVLDRS-4 for full and final
settlement of dues.

2. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in the open Court)

(C L Mahar)
Member(Technical)

(Anil Choudhary)
Member(Judicial)